

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

15. C.P. (IB)/1015(MB)2021

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.11.2022**

Name of the Party: M/S Muna Steel
Vs.
Hudli And Sons Metallica Private Limited

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Princi Jaiswal, Ld. Counsel for the Operational Creditor present.
No representation on the part of the Corporate Debtor.
2. Counsel for the Operational Creditor submits that the Corporate Debtor is already into CIRP in CP (IB)/4114(MB)/ 2019 on 03.06.2022. In view of the admission against the same Corporate Debtor and hence, the C.P. (IB)/1015(MB)2021 is **dismissed** as **infructuous**.
3. The Operational Creditor/ Petitioner is directed to file its claim with the IRP/RP as per Law.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)